

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 496 of 2020**

**In the matter of:**

**C. Unnikrishanan**

**....Appellant**

**Vs.**

**Kerala State Cashew Development Corporation Ltd.**

**....Respondent**

**Present:**

**Appellant: Ms. Samiksha Godiyal and Mr. A. Karthik,  
Advocates.**

**Respondent:**

**O R D E R**  
**(Through Virtual Mode)**

**03.06.2020:** Let notice be issued on respondent. Appellant to provide email address of the Respondent. Notice be issued through email or any other available mode. Requisites along with process fee be filed within three days.

List the appeal for admission (after notice) on **16<sup>th</sup> July, 2020**.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

*am/gc*